BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

Company Application No.CA (CAA)151/PB/2017

Judgment dated: 09.02. 2018

Coram:

CHIEF JUSTICE (Rtd.) SHRI M.M. KUMAR, HON'BLE PRESIDENT

&

SHRI S.K. MOHAPATRA, MEMBER (TECHNICAL)

In the matter of:

Sections 230-232 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements, and Amalgamations) Rules, 2016.

AND

IN THE MATTER OF SCHEME OF AMALGAMATION

BETWEEN

NOVARRIS FASHION TRADING PRIVATE LIMITED

(III

...... (NON-APPLICANT COMPANY /TRANSFEROR COMPANY)

WITH

JADE ESERVICES PRIVATE LIMITED (APPLICANT COMPANY /TRANSFEREE COMPANY)

AND

Their respective Shareholders and Creditors

MEMO OF PARTIES

NOVARRIS FASHION TRADING PRIVATE LIMITED

Company registered under the Companies Act, 2013

Having Registered Office at:

Plot 82A, Sector 18,

Gurgaon-122015, India Non-Applicant Company/ Transferor

Company

JADE ESERVICES PRIVATE LIMITED

Company registered under the Companies Act, 1956

Having Registered Office at:

A-25 Mohan Co-operative Industrial Area,

New Delhi-110044, India

...Applicant Company /Transferee Company

For the Applicants:

Mr. Rajat Joneja, Advocate,

Mr. Krishna Tangirala, Advocate

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ORDER

M.M. KUMAR, PRESIDENT

- 1. This is an application filed by the applicant company above named under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 (for brevity 'The Act') read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 (for brevity 'The Rules') in relation to the Scheme of Amalgamation (for brevity the "SCHEME") proposed between the applicants.. In terms of Sections 230 and 232 of the 2013 Act following prayers have been made for orders:-
 - I. Dispensing with requirement for Convening the Meeting of the Shareholders of the Applicant Company for the purpose of considering the proposed Scheme;
 - II. Dispensing with requirement for Convening the Meeting of the Secured and Unsecured Creditors of the Applicant Company for the purpose of considering the proposed Scheme;

OR

Issue directions for convening the meetings of shareholders and/or creditors and appoint a chairman for such meetings.

III. Pass such other orders as are deemed fit and proper in the circumstances of the case;

- 2. An Affidavit in support of the application sworn for and on behalf the Applicant Company has been filed by Mr. Ziaul Hassan Khan being its authorized representative.
- 3. It is represented that the Scheme does not contemplate any corporate debt restructuring exercise as contemplated under Section 230(2) of the Act.

 Learned Counsel has taken us through the averments made in the application as well as the typed set of documents annexed there with. It is further represented that the application filed by the applicant is maintainable in view of Rule 3(2) of the Rules and Learned Counsel also represented that the registered office of the applicant company are situated within the territorial jurisdiction of this Tribunal and fall within domain of Registrar of Companies, NCT, New Delhi.
- 4. In relation to the Transferee / Applicant Company in the Scheme marked as Annexure- "G", it has been represented that company has two Shareholders from whom consent affidavits have been obtained and are placed on record. We are further apprised that the Transferor / Applicant Company No.1 has one Secured and fifty- seven Unsecured Creditors. It is submitted that the sole secured creditor and 5 unsecured creditors (amount to a value of Rs. 255,428,282 which is more than 90% in value) have accorded their consent in favor of the proposed Scheme. Therefore, in relation to the Shareholders,

Secured Creditors and Unsecured Creditors Transferee / Applicant Company seeks dispensation for holding of meetings for the purpose of obtaining their approval to the proposed Scheme of Amalgamation.

- 5. The above application has been placed before us and this Tribunal proceeds to entertain the same. The registered offices of the applicant company is situated within New Delhi which are subject to the territorial jurisdiction of Registrar of Companies, NCT, New Delhi as well as that of this Tribunal.
- 6. We have perused the application and the connected documents filed along with the Scheme of Amalgamation contemplated between the Applicant companies.
- 7. Jade eServices Private Limited (Applicant/Transferee Company) was incorporated in the state of Delhi under the provisions of Companies Act, 1956 on 28.02.2011. The share capital structure of the Applicant Company as on 31.03.2017 is as follows:

Authorised Share Capital	Rs. Two Hundred Crores divided		
	into Twenty Crores equity shares of		
	Rs. Ten each		

Liabilities	Rupees	Assets	Rupees
Equity Share	1,64,80,20,750	Non-Current	45,35,47,234
capital- Paid Up		Assets	

Reserves &	37,66,31,914	-	
Surplus	,		
Long Term	18,40,79,793	Current assets	5,29,49,08,432
Borrowings, long	1		
term liabilities		N.	
and long term			
provisions		-	
Net Current	3,53,97,23,209	-	-
Liabilities			
Total	5,74,84,55,666	Total	5,74,84,55,666

- 8. The Companies have filed their Memorandum and Articles of Association as well as the last available audited financial statements as on 31.03.2017. The appointed date as specified in the Scheme is 29.06.2016 subject to the directions of this Tribunal.
- 9. The Board of Directors of the Applicant Company, vide separate meetings held on 09.10.2017 have unanimously passed resolutions and approved the proposed Scheme of Amalgamation as contemplated above and copies of resolutions have also been placed on record by the Company.

10. Taking into consideration the application and the documents filed therewith, we propose to issue the following directions with respect to calling, convening and holding of the meetings of the Shareholders, Secured and Unsecured Creditors or dispensing with the same which are as follows:-

11. A) In relation to the Transferee Company/ Applicant Company:

- i. With respect to Shareholders, the holding of meeting is dispensed with as consent affidavits of all the shareholders have been placed on record.
- ii. The meeting of Secured Creditors and Unsecured Creditors are also dispensed with as consent affidavits of more than 90% of creditors in value have been placed on record.
 - 12. Notice of this Application shall also be served on the Regional Director, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Paryavaran Bhavan, CGO Complex, New Delhi-110 003, Registrar of Companies at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110 019; the Official Liquidator, Lok Nayak Bhavan, 8th Floor, Khan Market, New Delhi-110 001; the office of the Income Tax Department, Income Tax Officer, Ward 7(4), Central Revenue Building, IP Estate, New Delhi-110 002 and Office of the Income Tax Department, Income Tax Officer, Additional Commissioner of Income Tax, Special Range-4, Central Revenue Building, IP Estate, New Delhi-110 002.

PAN card numbers, ward numbers and assessing officers so that proper reply be filed.

The application stands allowed in the aforesaid terms.

09.02.2018

Sd/ (M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (TECHNICAL)